

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
MUMBAI

REVIEW PETITION NO. 29/96 IN O.A. 1091/94

Signed this, the 4th day of APRIL 1996

CORAM: HON'BLE SHRI M.R. KOLHATKAR, MEMBER(A)

A.K.Ravi

.. Review Petitioner

-versus-

Union of India & Ors.

.. Respondents

ORDER (BY CIRCULATION)
(Per M.R. Kolhatkar, Member(A))

In this review petition the petitioner has sought review of my judgment dtd. 13-10-95 in O.A. 1091/94 by which the prayer of the applicant for non recovery of the arrears of over payment on account of wrong pay fixation was rejected.

2. The applicant has relied on case laws which were cited earlier before me. All these cases were considered and the case was decided. No new grounds relatable to rules under Order 47 of CPC for review of the judgment have been made out. The R.P. has therefore no merit and is therefore dismissed. It is being dismissed by circulation as is permissible under rules.

M.R. Kolhatkar

(M.R. KOLHATKAR)
Member(A)

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dt. 4/4/96
Order/Judgment despatched
to Applicant/Respondent(s)
on 11/4/96

19/4/96